

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.76850 of 2019
(On behalf of Appellant)

AND
Excise Appeal No.75009 of 2016

(Arising out of Order-in-Appeal No.82/SH/CE(A)/GHY/2015 dated 23 September 2015 passed by Commissioner(Appeals), Customs, Central Excise & Service Tax, Guwahati.)

Commissioner of Central Excise & Service Tax, Shillong
(Morello Compound, M.G. Road,
Shillong.)

...Appellant

VERSUS

M/s. R.N.Fragrance Private Limited
((Factory Baridua), Modern Apartment, Flat No.525,
Manav Chowk, Sector-15, Rohini,
New Delhi-110048.)

.....Respondent

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)
None for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI BIJAY KUMAR, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO. 77360/2019

FINAL ORDER NO. 76402/2019

DATE OF HEARING : 21 October 2019
DATE OF DECISION : 21 October 2019

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(BIJAY KUMAR)
MEMBER (TECHNICAL)

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